

(2022) 05 TDSAT CK 0112

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 489 Of 2021

Niharekaa Media

APPELLANT

Vs

Andhra Pradesh State Fiber Net Ltd And Anr

RESPONDENT

Date of Decision : 30-05-2022

Acts Referred:

Citation : (2022) 05 TDSAT CK 0112

Hon'ble Judges : Biresh Kumar, Registrar

Bench : Single Bench

Advocate : Seshatala Sai Bandaru, R. Krishna Murthi

Final Decision : Allowed

Judgement

Draft issues have been filed on behalf of the parties. Heard the learned counsel appearing on behalf of the parties and perused the record of the case. From the material available on record of the case, the following issues are settled:

ISSUES

1. Whether the instant petition is maintainable in its present form ?
2. Whether the Respondent has breached the tri-partite agreement between the Petitioner and them by shifting the subscriber base to Respondent No.2 on 25.09.2020 ?
3. Whether the Petitioner is entitled to recover loss of Rs.15,52,700/- for 831 subscriber base from Respondent No.2 ?
4. Whether the Petitioner is entitled to restore its LMO Code-14903 of 831 subscribers ?
5. To what other relief / reliefs the Petitioner is entitled to ?

Four weeks time is prayed and allowed to the Petitioner for filing their evidence affidavits. The Respondents may file their evidence affidavits within four weeks

thereafter. Let the matter be listed on 1st August, 2022 for directions.